

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P.No. 742/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 20<sup>th</sup> December 2017, 10.30 A.M**

Name of the Company	Ashok Kumar Bala & Anr-Vs- Bala & Sons Pvt.Ltd. & Ors.		
Under Section	241/242		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

- ① Mrs. Mangy Bhutera, Adv  
② Mrs. Saunak Mitra, Adv.  
③ Mrs. Niladri Khanna, Adv

} Joint petitioners  
A. Datta  
20/12/17

1. Nirimalya Dasgupta  
2. Anindha Datta

} Advs.  
for R-7

A. Datta  
20/12/17

**ORDER**

Ld. Counsel for the petitioners and the respondent no. 7 are present.

Heard. Admit.

Notice has been issued on the respondents only on 18/12/2017. Only R-7 is appearing. On perusal of the records it appears that petitioners have received the notice of meeting, scheduled to be held on 21/12/2017, on 04/12/2017 but they have filed the petition only on 18/12/2017 for issuing interim relief. Petitioner themselves have filed this petition



after much delay, so no question arises for passing any interim stay. Prayer for interim relief will be heard on 18/01/2018.

List it on 18/01/2018.

(Jinan K.R.)  
Member (J)

(V.P.Singh)  
Member (J)